

# Punjab Urban Immovable Property Tax (Validation Of Lists) Act, 1943

# 5 of 1943

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[Received the assent of His Excellency the Governor on the 4th day of April,1943, and was first published in the Government Gazette (Extraordinary) of the 6 th day of April, 1943]. An Act to establish the validity of certain valuation lists made under the provisions of the Punjab Urban Immovable Property Tax Act, 1940. It is hereby enacted as follows:-

# 1. Short Title And Extent :-

(1) This Act may be called the Punjab Urban Immovable Property Tax (Validation of Lists) Act, 1943.

(2) It extends to the whole of 1[Haryana].

# 2. Certain Valuation Lists Not To Be Called In Question :-

No valuation list made on or before the first day of April, 1943, in exercise of the powers conferred by the Punjab Urban Immovable Property Tax Act, 1940, shall be called in question in any proceedings whatsoever on the ground that the assessing authority concerned caused the draft valuation list to be prepared before the expiration of the period allowed for the delivery of the returns under section 8 of the said Act.

# 3. Validation Of Valuation Lists :-

Where in any proceedings concluded before the commencement of

this Act any such valuation list has been found to be invalid on such ground by any person or authority, such finding shall be void and of no effect.

Footnote:

1. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.